

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 294 of 2024 /RG/LP Dated: 06.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nancy Mahajan
D/O Madan Lal Mahajan
R/O H.No.14, Indira Colony, Camp Road, Talab Tillo, Jammu

vide Notification No.109 dated 22.10.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7529-36 - RG/LP Dated: 06.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nancy Mahajan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 295 of 2024 /RG/LP Dated: 06.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tejasvini Anand
D/O Vinod Anand
R/O H.No.119, Mohalla Afghana, District Jammu

vide Notification No.1061 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 7837 - 44 - RG/LP Dated: 06.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tejasvini Anand, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 296 of 2024 /RG/LP Dated: 06.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mukesh Kumar
S/O Madan Lal
R/O KuluHand, Ward-2 (Vishal Pura), Tehsil Bharath Bagal, District Doda

vide Notification No.1057 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7545-52 - RG/LP Dated: 06.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Kumar, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 297 of 2024 /RG/LP Dated: 06.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Michael Singh Dogra
S/O B. Singh Dogra
R/O Chak Chua, Bari Brahamna, Tehsil Bishnah, District Jammu

vide Notification No.615 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 7553 - 60 - RG/LP Dated: 06.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Michael Singh Dogra, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No-290 of 2024/RG

Dated: 06-03-2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Majid Hussain Paray
S/O Altaf Hussain Paray
R/O Saringal, Tehsil Bhaderwah, District Doda

vide Notification No.487 of 2021/RG/LP Dated 07.06.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7561-60- /RG/LP Dated: 06.02.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Majid Hussain Paray, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 299 of 2024/RG/LP Dated: 08.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Janit Gupta
S/O Mukesh Gupta
R/O H.No.131, Malhotra Street, Tehsil & District Jammu

vide Notification No.598/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7569-76 RG/LP Dated: 08.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Janit Gupta, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 301 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madhya Parvaz
D/O Parvez Ahmed
R/O Gandoh, Tehsil Bhalessa, District Doda

vide Notification No.76 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 7785-92/RG/LP RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madhya Parvaz, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 302 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roshani
D/O Sewa Ram
R/O H.No.207-C, Ram Vihar, Old Janipur opposite Power House, Tehsil & District Jammu

vide Notification No.999 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7793-800 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roshani, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 303 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sakshi Bhat
D/O Pran Jee Bhat
R/O H.No.540, Patoli Mangotrian, Tehsil & District Jammu

vide Notification No.1582 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 7801-08 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sakshi Bhat, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 304 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Faiza Shafi
D/O Mohd Shafi Zargar
R/O Illahi Bagh, Sheeshbagh, H.No.38, Tehsil & District Srinagar

vide Notification No.779 Dated 19.09.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7809-16 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiza Shafi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

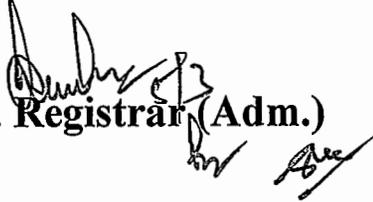
No: 305 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mukhtar Ahmad Gul
S/O Gh. Mohamad Wani
R/O Goosu, Astanpora, Tehsil Rajpora, District Pulwama

vide Notification No.739 Dated 19.09.2019 has been declared as Absolute/Final.

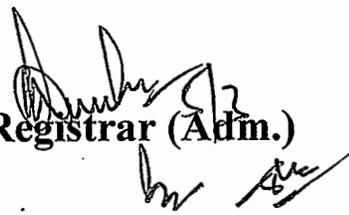
By Order


Addl. Registrar (Adm.)

No: 7817-24 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukhtar Ahmad Gul, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 306 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imraz Iqbal
S/O Abdul Khaliq
R/O Kallar Kattal (Mohalla Kohli), Tehsil Surankote, District Poonch

vide Notification No.133 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7859-66 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imraz Iqbal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 307 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadam Hussain
S/O Abdul Gani Khakmat
R/O Bhimdassa, Tehsil Gool, District Ramban

vide Notification No.1982 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7867-74 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadam Hussain, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 308 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Mirza
S/O Mohd Yaqoob Mirza
R/O W.No.5, Rajal, Tehsil Nowshera, District Rajouri

vide Notification No.1847 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7875-82 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Mirza, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 309 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gohar Ali Manhas
S/O Saleem Ahmad
R/O H.No.199, MCJ Gujjar Nagar, Tehsil & District Jammu

vide Notification No.1859 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7883-90 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gohar Ali Manhas, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 310 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Balkees Kousar
D/O Nisar Ahmed Kanth
R/O Hullar Lachdayaram, Tehsil & District Kishtwar

vide Notification No.1838 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7891-98 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Balkees Kousar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 311 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bhavesh Bhushan
S/O Neiya Bhushan
R/O W.No.1, Ramnik Vihar, Tehsil & District Kathua

vide Notification No.1836 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7899-906 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhavesh Bhushan**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 539 ab 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adnan Mushtaq Jaral
S/O Mushtaq Ahmed Jaral
R/O Alanbas, Tehsil Ukhral, District Ramban

vide Notification No.1803 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

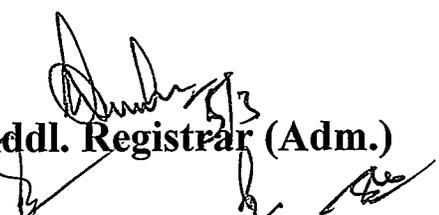
By Order


Addl. Registrar (Adm.)

No: 10102-06 - RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adnan Mushtaq Jaral, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

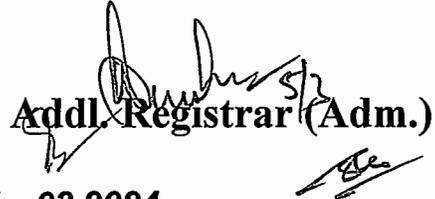
No: 312 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Mushtaq
S/O Mushtaq Ahmed Jaral
R/O Alanbas, Tehsil Ramsoo, District Ramban

vide Notification No.1802 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7907-14 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Mushtaq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 313 of 2024 /RG/LP Dated: 07 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anika Tak
D/O Mujeeb Ahmed Tak
R/O H.No.194, W No.10, Shakti Nagar, Tehsil & District Kishtwar

vide Notification No.1787 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7915-22 RG/LP Dated: 07 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anika Tak, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 314 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Singh
S/O Karnail Singh
R/O Ward No.3, Near G.M.S Karanbara, P/O Sabar, Tehsil Mahanpur,
District Kathua

vide Notification No. 1786 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7923-30 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 315 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhinav Sambyal
S/O Kulbhushan Singh
R/O Kehli Mandi, Tehsil & District Samba

vide Notification No.1785 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7931-38 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Sambyal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 316 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maryam Khursheed
D/O Khursheed Ahmed
R/O Lamberi, Tehsil Nowshera, District Rajouri

vide Notification No.1914 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 7939-46 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maryam Khursheed, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 317 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Muskaan Gupta
D/O Surinder Kumar Gupta
R/O H.No 243-A, Last Morh Sarwal, Tehsil & District Jammu

vide Notification No.1925 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 7947-54 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Muskaan Gupta, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 318 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nissar Ahmed
S/O Nazir Hussain
R/O Rount Near D.C Residence, W.No.19, Tehsil & District Udhampur

vide Notification No.1932 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7955-63 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nissar Ahmed, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 319 of 2024/ /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Imran Shawl
S/O Mohd Shafi Shawl
R/O W.No 6, Tehsil Thannamandi, District Rajouri

vide Notification No.1896 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 7964-71 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Imran Shawl, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 320 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aniket Vaid
S/O Rajinder Kumar
R/O H.No.80, W.No.1, Thalori, Tehsil Vijaypur, District Samba

vide Notification No.1784 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

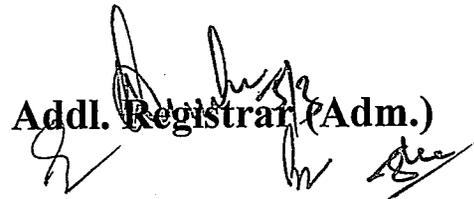
By Order


Addl. Registrar (Adm.)

No: 7972-79 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aniket Vaid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 322 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sadia Ishaq
D/O Mohd. Ishaq Malik
R/O Ward No.1, Beruni Batote, Tehsil & District Ramban

vide Notification No.1989 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7988-95 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadia Ishaq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 323 of 2024 /RG/LP **Dated:** 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tavleen Kour
D/O Kuldeep Singh
R/O Sector-G, House No.77, Sainik Colony, Tehsil & District Jammu

vide Notification No.2011 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7996-8003 RG/LP **Dated:** 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tavleen Kour, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 324 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qurat-Ul-Ain
D/O Aijaz Ahmed Nizami
R/O Gundadal Kote, Tehsil Banihal, District Ramban

vide Notification No.1945 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 8004-11 /RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat-Ul-Ain, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 325 of 2024 /RG/LP **Dated:** 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

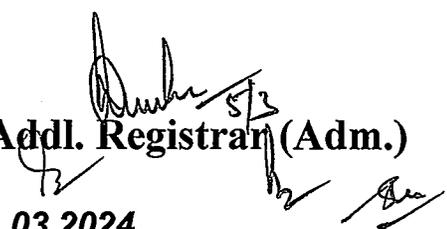
Ms. Roopsi

D/O Tarsem Kumar

R/O H.No 196, W.No 9, Chohala Morde, Tehsil R.S Pura, District Jammu

vide Notification No.1968 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

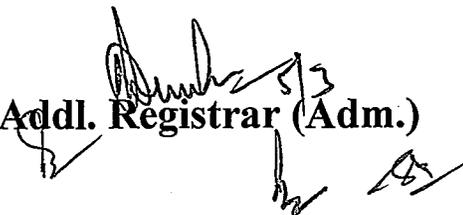
By Order


Addl. Registrar (Adm.)

No: 80/2-19 RG/LP **Dated:** 07 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roopsi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 396 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sudhanshu Sharma
S/O Anupam Kumar
R/O Ward. No.10 Near Old Bus Stand, Tehsil & District Kathua

vide Notification No.1970 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8020-27 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudhanshu Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 327 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gurbhagat Singh
S/O Randhir Singh
R/O VPO Seshwan, Tehsil Hiranagar, District Kathua

vide Notification No.1860 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8028-35 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gurbhagat Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

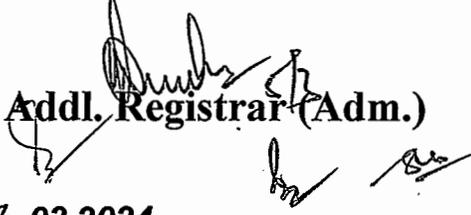
No: 328 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Janvi Jandial
D/O Virinder Jandial
R/O H.No 16 Lane B/1 Near Petrol Pump Roop Nagar, Tehsil & District Jammu

vide Notification No.1880 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8036-43 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Janvi Jandial, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

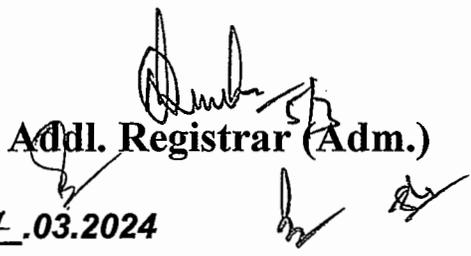
No: 329 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Munish Malhotra
S/O Madan Lal Malhotra
R/O H.No.298, Ext. Janipur Colony, Tehsil Jammu North, District Jammu

vide Notification No.1922 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8044-S1 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munish Malhotra, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 330 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maygloria Khonjay
D/O Ignatious Khonjay
R/O H.No.142, Christian Colony Veer Marg, Tehsil & District Jammu

vide Notification No.1923 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8052-59 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maygloria Khonjay, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 331 of 2024 /RG/LP **Dated:** 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Raveena
D/O Girdhari Lal
R/O Gurekra, P.O Malhota, Tehsil Bhella, District Doda.

vide Notification No.1955 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8060-67 /RG/LP **Dated:** 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raveena, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 332 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vardhan Sharma
S/O Sunil Dutt
R/O V.P.O. Jindrah, Tehsil Dandel, District Jammu

vide Notification No.2021 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 0068-75 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vardhan Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 333 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rajni Devi
D/O Madan Lal
R/O Trindi Zanoura, Tehsil Ramgarh, District Samba

vide Notification No.1013 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8076-03 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rajni Devi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 334 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajinder Singh
S/O Sujan Singh
R/O Camp Gole Gujral, Tehsil & District Jammu

vide Notification No.1014 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8084-91 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

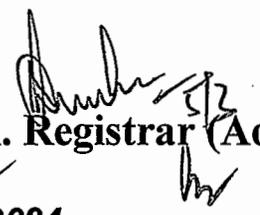
No: 335 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Richa Bharti
D/O Tarsem Lal
R/O Bhour Pind, W.No.1, Tehsil South Jammu, District, Jammu

vide Notification No.1017 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

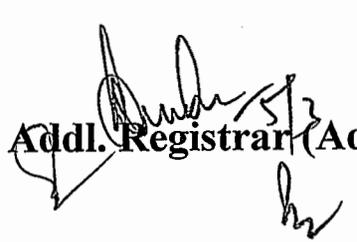
By Order


Addl. Registrar (Adm.)

No: 8092-99 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Richa Bharti, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 336 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Goutam Sharma
S/O Geeta Ram Sharma
R/O Sunail, Tehsil Akhnoor, District Jammu

vide Notification No.1858 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

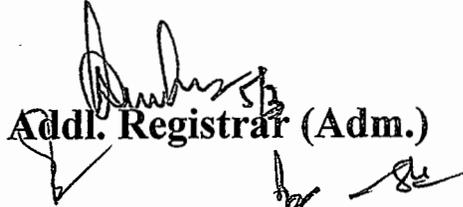
By Order


 Addl. Registrar (Adm.)

No: 8100-07 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Goutam Sharma, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

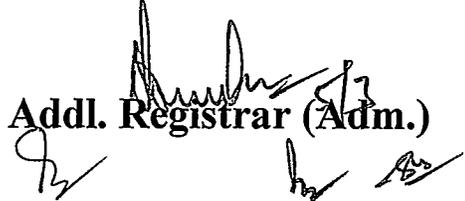
No: 337 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Archana Rani
D/O Surinder Singh
R/O Bupp, Tehsil Chenani, District Udhampur

vide Notification No.34 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8108-15 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Archana Rani, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 338 of 2024 /RG/LP **Dated:** 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mubashar Hussain Naik
S/O Abdul Gani Naik
R/O Manthori, Jatheli, Tehsil Mohalla, District Doda

vide Notification No.614 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

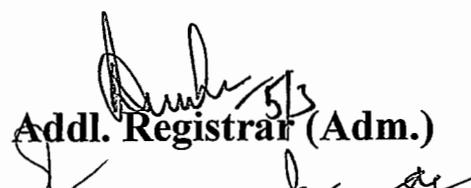
By Order


Addl. Registrar (Adm.)

No: 8116 - 23 /RG/LP **Dated:** 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mubashar Hussain Naik, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 339 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rudra Pratap Singh
S/O Sanjay Kotwal
R/O 347/F, Prem Nagar, Tallimorh, New Plot, Tehsil & District Jammu

vide Notification No.666/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8124-31 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rudra Pratap Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 340 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Reetik Jasrotia
S/O Chanchal Singh
R/O Village Balhar, P.O Chandwan, Tehsil Marheen, District Kathua

vide Notification No.664/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8132-39 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh; Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reetik Jasrotia, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 341 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajib Mehraj Khan
S/O Mohammed Qasim Khan
R/O Village Bhera, Tehsil Mendhar, District Poonch

vide Notification No.658/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8140-47 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajib Mehraj Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 342 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parv Sharma
S/O Sunil Sharma
R/O H.No.942, Jullaka Mohalla Jain Bazar, Tehsil & District Jammu

vide Notification No.645/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8148-55 RG/LP Dated: 07 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parv Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

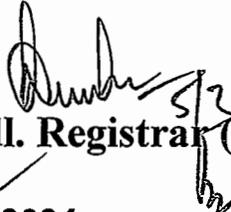
No: 343 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Abid Chowdhary
S/O Faqir Mohd
R/O H.No.89 Near Panchayat Ghar, Charhan Village Farwalla, Tehsil & District Rajouri

vide Notification No.615/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

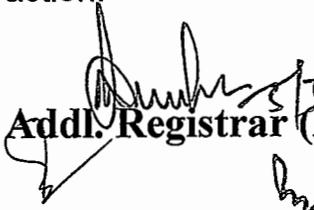
By Order


 Addl. Registrar (Adm.)

No: 8156-63 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Abid Chowdhary, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 344 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Munish Kumar
S/O Rattan Chand
R/O H.No.749 Lane No.12, (A) Near Education Board Rehari, Tehsil & District Jammu

vide Notification No.614/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8164-71 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Munish Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

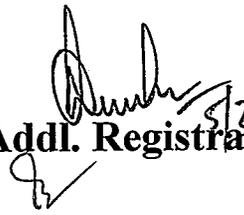
No: 395 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishay Gyatso
S/O Tenzen Dorjay
R/O Hangu, Tehsil Machail, District Kishtwar

vide Notification No.593/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

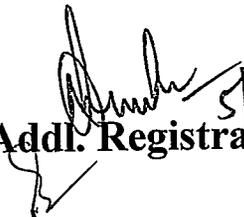
By Order


 Addl. Registrar (Adm.)

No: 8172-79 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishay Gyatso, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 346 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankit Kochhar
S/O Bharat Bhushan Kochhar
R/O H.No. 338 Jawahar Nagar Narwal, Satwari Jammu Cantt., Tehsil Jammu South, District Jammu

vide Notification No.541/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8180-87 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Kochhar, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 347 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vivek Mattoo
S/O Deepak Mattoo
R/O H.NO.54/1, Vivek Vihar, Pandoka Colony, Lane No.1, Jammu

vide Notification No.117 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8188-95 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vivek Mattoo, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 348 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priyanka Manhas
D/O Bishan Singh
R/O Majheen, Near Security Headquarter, Sidhra Jammu

vide Notification No.103 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8196-203 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Manhas, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

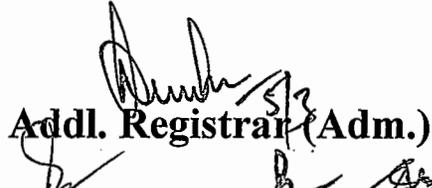
No: 349 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Bhadwal
S/O Vijay Kumar
R/O Ward No. 15, Patel Nagar, Tehsil & District Kathua

vide Notification No.14 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8204-11 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Bhadwal, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 350 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Mustafa
S/O Ghulam Mustafa
R/O Chanderkote, Bass Mohalla, Tehsil & District Ramban

vide Notification No.1573 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8229-36 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Mustafa, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 351 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Kumar
S/O Sh. Chander Prakash
R/O H.No.12, Oppo. Krishna Building New Plots, Jammu

vide Notification No.777 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8237-44 /RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 352 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanpreet Singh
S/O Tirath Singh
R/O H.No.71, Sector No.6, Trikuta Nagar, Jammu

vide Notification No.951 Dated 22.11.2019 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8245-52 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanpreet Singh, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 353 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahat Pargal
S/O Anil Pargal
R/O Ward No.4-5, M.C Samba, Tehsil & District Samba

vide Notification No.633 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8253-60 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahat Pargal, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 354 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sourav Kattal
S/O Balbir Singh
R/O Ward No-19 Shivanagar, Tehsil & District Kathua

vide Notification No.641 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8261-68 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.Kathua
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourav Kattal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 355 of 2024 /RG/LP **Dated:** 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqas Ali
S/O Mohd Ayoub
R/O Jamola, Tehsil Manjakote, District Rajouri

vide Notification No.160 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8269-76 RG/LP **Dated:** 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqas Ali, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

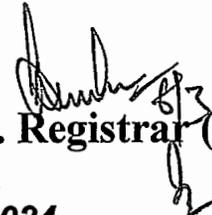
No: 356 of 2024 /RG/LP , Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rakshak Gupta
S/O Manoj Gupta
R/O House No 177, Sector 5, Upper Roop Nagar, Tehsil & District Jammu

vide Notification No.1099 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8277-89 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakshak Gupta, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 357 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sheetal Singh Rathore
D/O Regent Singh
R/O Umalla, Jakhani, Near Luxmi Tent House, Tehsil & District
Udhampur

vide Notification No. 1352 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8285-92 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Singh Rathore, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 358 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Sharma
S/O Shashi Pal Sharma
R/O Lower Kanhal Bishnah, Tehsil Bishnah, District Jammu

vide Notification No.671/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8293-300 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 359 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Divya Kumari
D/O Kishore Kumar
R/O Khanpur Bhawan, Tehsil & District Jammu

vide Notification No.929 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

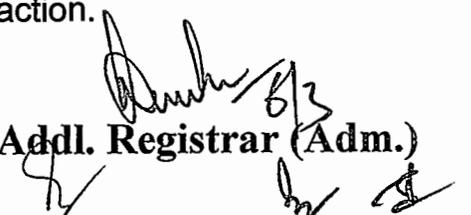
By Order


Addl. Registrar (Adm.)

No: 8301-08 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Divya Kumari, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 360 of 2024 /RG/LP **Dated:** 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mahip Rajput
S/O Padam Singh
R/O H.No 303, Lane No 5 Anand Vihar Bohri Talab Tillo,
Tehsil & District Jammu

vide Notification No.970 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8309-16 /RG/LP **Dated:** 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mahip Rajput, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 361 of 2024 /RG/LP **Dated:** 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Komal Thakyal
D/O Subash Thakyal
R/O H.No 315, Krishan Nagar Jammu, Tehsil & District Jammu

vide Notification No. 962 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8317-25 /RG/LP **Dated:** 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Komal Thakyal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 362 of 2024 /RG/LP Dated: /o .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Preeti Devi
D/O Subash Chander
R/O V.P.O Salehar, Tehsil Bishnah, District Jammu

vide Notification No. 997 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 0326 - 33 RG/LP Dated: /o .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Devi, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

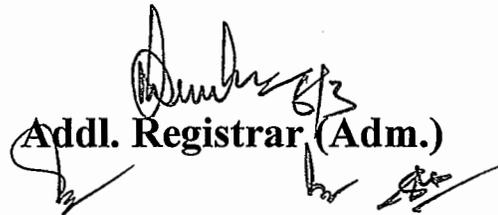
No: 363 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Haroon Abass
S/O Mohd Abass
R/O Jakyas, Tehsil Chilli Pingal, District Doda

vide Notification No.1876 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

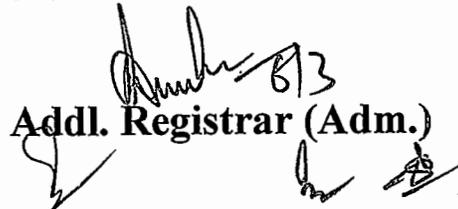
By Order


Addl. Registrar (Adm.)

No: 8334-40 /RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Abass, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 364 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anita Nayar
D/O Bittu Nayar
R/O H.No.14, Bhim Nagar, BC Road, Tehsil & District Jammu

vide Notification No.977 of 2023/RG/LP Dated 31.05.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8341-48 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anita Nayar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 365 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umang Sharma
S/O Kamal Sharma
R/O H.No.77, Tulsi Vihar Khanpur Bye Pass Nagrota, Tehsil & District Jammu.

vide Notification No.349 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8349-56 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umang Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 366 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tanisha Sharma
D/O Raghupati Sharma
R/O Gorakh Nagar, Bagh-e-bahu, Tehsil Bahu, District Jammu

vide Notification No.339 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8357-69 RG/LP Dated: 16.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tanisha Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 367 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aarzoo Gull
D/O Naiem Gulshan Raina
R/O Aaraff Manzil, H.No.06, Lane No.01, Raina Mohalla,
Tehsil Thanamandi, District Rajouri.

vide Notification No.13 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8365-72 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aarzoo Gull**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 368 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Samriddhi Jiwan
D/O Jag Jiwan Bhagat
R/O H.No.41, W.No.3, Tehsil Bari-Brahmana, District Samba

vide Notification No.2008 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8373-80 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samriddhi Jiwan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 369 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Urvashi Anand
D/O Sanjeev Kumar
R/O Q.No. 346, Rehari Colony, Tehsil & District Jammu

vide Notification No.2018 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

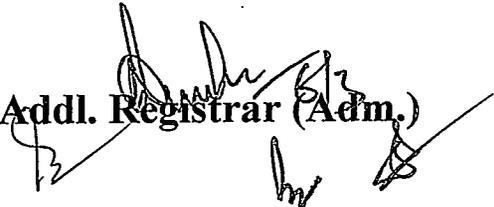
By Order

Addl. Registrar (Adm.)


No: 8381-88 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urvashi Anand**, Advocate
.....for information and necessary action.

Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 370 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swati Khajuria
D/O Kailash Khajuria
R/O H.No.49 Gali Wazir Sobha Ram Panjthirithi,
Tehsil & District Jammu

vide Notification No.1993 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8389-96 /RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Khajuria, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 371 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rounaq Bali
D/O Rajesh Bali
R/O Plot No.219C, Rehari Colony, Tehsil & District Jammu

vide Notification No.1951 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8397-409 /RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rounaq Bali, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 372 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gurpreet Kour
D/O Tarsem Singh
R/O Chhani Dewano Dhar, Tehsil Khour, District Jammu

vide Notification No.2031 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 8405-12 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gurpreet Kour, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 373 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahul Sen
S/O Mohinder Kumar Sen
R/O H.No.32, Lachkhazana Kuleed, Tehsil & District Kishtwar

vide Notification No.1952 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8413-20 /RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sen, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 374 of 2024 /RG/LP Dated: 6.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Himanshu Kohli
S/O Rajesh Kohli
R/O P/O Garhi, H.No 430 Nr. Govt. Girls High School,
Tehsil & District Udhampur.

vide Notification No.1866 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8421-28 RG/LP Dated: 6.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himanshu Kohli, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 375 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Isha Zaffr
D/O Zaffr Ullah Bhat
R/O Seri-A, Tehsil & District Ramban

vide Notification No.1870 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8429-36 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isha Zaffr, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 376 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jyoti Sohalia
D/O Baljit Kumar
R/O Kainkh-Jagir Sohal, Tehsil Akhnoor, District Jammu

vide Notification No.1881 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8437-44 /RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyoti Sohalia, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 377 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kirti
D/O Kanwal Raina
R/O Jakhani, Tehsil & District Udhampur

vide Notification No.1882 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8445-52 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kirti, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 378 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Musharaff Ul Islam
S/O Ghulam Nabi Wani
R/O Tehsil Gool, District Ramban

vide Notification No.1892 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8453-60 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Musharaff Ul Islam, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 379 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manpreet Kour
D/O Jasbir Singh
R/O Tehsil Bari Brahmna, District Samba

vide Notification No.1897 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8481-68 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manpreet Kour, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

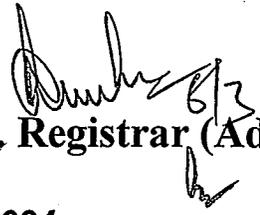
No: 380 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Manbir Kaur
D/O Balbir Singh
R/O Upper Gadi Garh, Tehsil & District Jammu

vide Notification No. 1900 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8469-76 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Manbir Kaur, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 381 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumit Singh Naranja
S/O Surinder Singh
R/O H.No.280, Friends Sector, Subash Nagar, Jammu

vide Notification No.1180 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8477-84 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumit Singh Naranja, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 382 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vidushi Sawhney
D/O Ajay Kumar Sawhney
R/O H.No.73, Sabzi Mandi Parade, Tehsil & District Jammu

vide Notification No.1245 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8485-92 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vidushi Sawhney, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

(R)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 383 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Alka Mattoo
D/O Ashok Kumar Mattoo
R/O H.No 157/1 Bhag Jogi Lanker, Raina-Wari, Tehsil Srinagar South,
District Srinagar

vide Notification No.1792 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

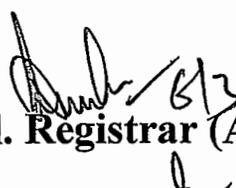
By Order


Addl. Registrar (Adm.)

No: 8493-500 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Alka Mattoo, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 300 of 2024 /RG/LP Dated: 07.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ather Farooq
D/O Farooq Ahmed
R/O Ludna, Tehsil Gundna, District Doda

vide Notification No.1800 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 7718-7725 RG/LP Dated: 07.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ather Farooq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 384 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aliza Shah
D/O Imtiaz Shah
R/O Near Bus Stand Shah Market, Tehsil & District Udhampur

vide Notification No.1808 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 8501-08 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aliza Shah**, Advocate
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 385 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Khan
S/O Wali Mohd
R/O Bhagtha, H.No.56, W.No.2, Tehsil Katra, District Reasi

vide Notification No.1812 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8509-16 /RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 386 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arnish Kumar
S/O Shorri Lal
R/O Kanthal, Tehsil Bani, District Kathua

vide Notification No.1825 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8517-24 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arnish Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 387 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chander Kala Kotwal
D/O Dharam Singh Kotwal
R/O Bijarni, Tehsil Bhagwah, District Doda

vide Notification No.1840 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

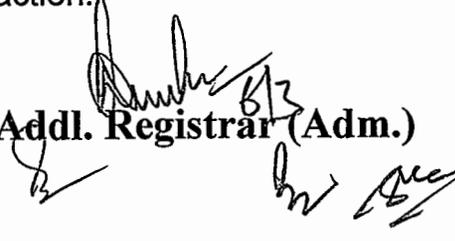
By Order


Addl. Registrar (Adm.)

No: 8525-32 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chander Kala Kotwal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 388 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sparsh Sharma

S/O Atul Sharma

R/O H.No.893, Subash Nagar, Rehari Mohalla, Tehsil & District Jammu

vide Notification No. 270 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8533-70 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sparsh Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

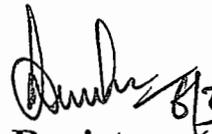
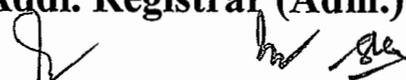
No: 389 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Sharma
S/O Subash Chander Sharma
R/O Bowli Bazar, Sunari, Tehsil & District Ramban

vide Notification No.122 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

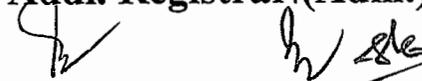
By Order


Addl. Registrar (Adm.)


No: 8541-48 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 390 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shivam Gupta
S/O Suraj Parkash
R/O E.P 674, Rajinder Bazar, Potiyaan Wala Mohalla,
Tehsil & District Jammu

vide Notification No.712/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8549-56 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shivam Gupta**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 391 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shruti Verma
D/O Joginder Verma
R/O Plot No. 49, Phase-2, Housing Colony, Tehsil & District Udhampur

vide Notification No.91 of 2022/RG/LP Dated 24.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8557-64 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shruti Verma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

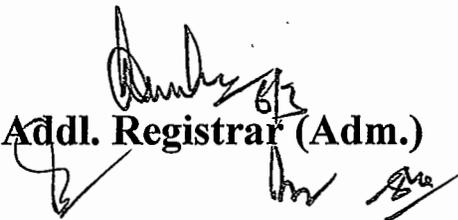
No: 392 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajinder Singh
S/O Behari Lal
R/O Phagmulla, Tehsil Pogal Paristan (Ukhral), District Ramban

vide Notification No.638 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8565-72 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 393 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raja Mohammad Asif
S/O Raja Umar Khatab
R/O Village Ladote, Near Sarpanch Office, Tehsil & District Rajouri

vide Notification No. 661/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8573-80 RG/LP Dated: 10.03.2024**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raja Mohammad Asif, Advocate**
.....for information and necessary action.



Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 394 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aryaman Khajuria
S/O Sukesh Chander Khajuria
R/O H.No.190, Kalyani Niwas, Gali Gujran, Opposite Super Bazar,
Tehsil & District Jammu

vide Notification No.910 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

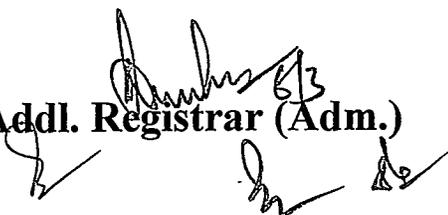
By Order


Addl. Registrar (Adm.)

No: 8581-88 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryaman Khajuria, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 395 of 2024 /RG/LP Dated: 10 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kartik Upadhaya
S/O Ram Paul Sharma
R/O Near GHS Machhadi, Tehsil Lohai Malhar, District Kathua

vide Notification No.602/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

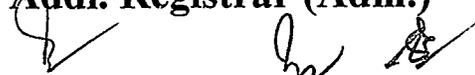
By Order


Addl. Registrar (Adm.)


No: 8589-96 RG/LP Dated: 10 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kartik Upadhaya, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 396 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kannav Verma
S/O Rakesh Kumar
R/O W.No 6, H.No 51, Tehsil Vijaypur, District Samba

vide Notification No.1883 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8597-604 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kannav Verma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 397 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tania Mahajan
D/O Rajesh Mahajan
R/O H.No 8, Extension-B Shastri Nagar, Tehsil & District Jammu

vide Notification No.1059 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8605-12 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Mahajan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 398 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Balraj Singh
S/O Jagdev Singh
R/O Takwal Near Shiv Mandir, P.O Gurha Manhasan,
Tehsil Pargwal, District Jammu

vide Notification No.565/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8613-20 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Balraj Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

NOTIFICATION

No: 399 of 2024 /RG/LP Dated: 10.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena
D/O Ghulam Mohd Qazi
R/O Dooligam, Tehsil Banihal, District Ramban

vide Notification No.08 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8621-28 RG/LP Dated: 10.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 400 of 2024 /RG/LP Dated: // .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anuradha
D/O Jang Bahadur
R/O H.No.159, Ward No.8, Village Dollian, Tehsil Bari Brahmana, District Samba.

vide Notification No.1576 Dated 10.03.2020 has been declared as Absolute/Final.

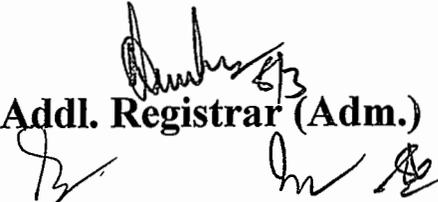
By Order


Addl. Registrar (Adm.)

No: 8636-43 /RG/LP Dated: // .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anuradha, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 401 of 2024 /RG/LP Dated: 11 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fayaz Manzer
S/O Manzer Ahmed
R/O Pamrote, Tehsil Surankote, District Poonch

vide Notification No.104 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8644-51 RG/LP Dated: 11 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Manzer, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 402 of 2024 /RG/LP Dated: " .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Katoch
D/O Balbeer Singh
R/O Ward No.4, Kothi Mohalla, Battal, Tehsil & District Udhampur

vide Notification No.626 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

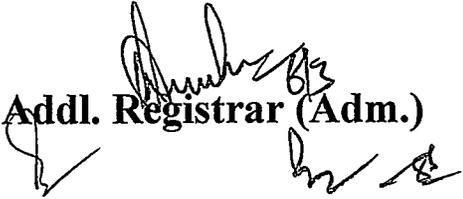
By Order


Addl. Registrar (Adm.)

No: 8652-59 RG/LP Dated: " .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Katoch, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 404 of 2024 /RG/LP Dated: // .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Koul
S/O Ashok Kumar Koul
R/O H.N.123, Sec-6, Lower Roop Nagar, Tehsil & District Jammu

vide Notification No.1679 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8668-75 RG/LP Dated: // .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Koul, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 403 afroz /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abuzar
S/O Mohd Shaban
R/O Razna Palmar, Tehsil & District Kishtwar

vide Notification No.54 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

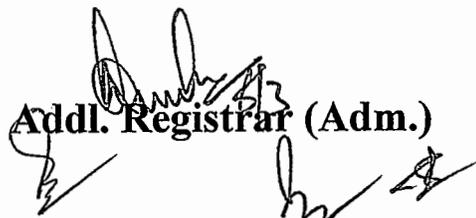
By Order


Addl. Registrar (Adm.)

No: D660-67 RG/LP Dated: 11.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abuzar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 405 of 2024 /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Raina
S/O Rashpal
R/O H.No.142, W.No.8, Tehsil Bishnah, District Jammu

vide Notification No.46 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8676-83 RG/LP Dated: 11.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Raina, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

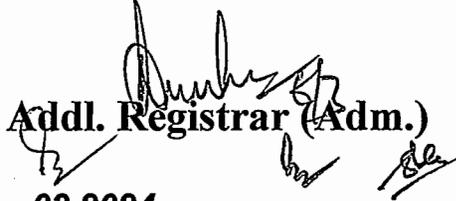
No: 406 of 2024 /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Hamid Khan
S/O Abdul Hamid Khan
R/O Nagbal, Hapatnar, Tehsil Pahalgam, District Anantnag

vide Notification No. 97 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8684-91 RG/LP Dated: 11.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Hamid Khan, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 407 of 2024 /RG/LP Dated: 4 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Izzat Misbah
D/O Naseer Ahmed Khan
R/O Chamalwas, Tehsil Banihal, District Ramban

vide Notification No.131 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8692-99 RG/LP Dated: 11 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Izzat Misbah, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

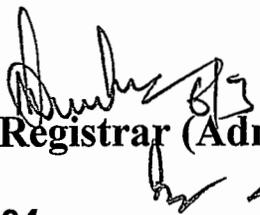
No: 408 of 2024 /RG/LP Dated: 4 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Banotra
S/O Suresh Kumar
R/O Village Satrari, Tehsil Majalta, District Udhampur

vide Notification No.2000 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8700-07 RG/LP Dated: 11 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Banotra, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATIONNo: 409 of 2024 /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aparna Singh
D/O Rajesh Kumar Singh
R/O Village Chhan Matlooni, Tehsil Ghagwal, District Samba

vide Notification No.547/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8708-15 RG/LP Dated: 11.03.2024**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aparna Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 412 of 2024 /RG/LP **Dated:** 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sant Kumar
S/O Kuldeep Raj
R/O W.No.9, Model Colony, Tehsil R.S.Pura, District Jammu

vide Notification No.1977 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8845-51 /RG/LP **Dated:** 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sant Kumar, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

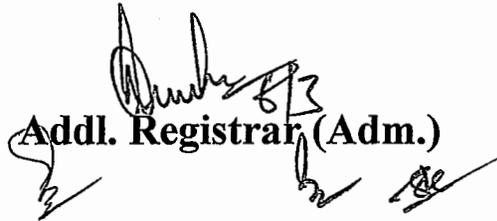
No: 413 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Saqib Javeed
S/O Javeed Ahmed Khan
R/O Khan Pora, Tehsil Pogal Paristan(Ukhral), District Ramban

vide Notification No.1990 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8845-52 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Javeed, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 414 cb 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mustafa Kamal
S/O Nasib Ullah Khan
R/O Chandi Marh, Tehsil Surankote, District Poonch

vide Notification No.462 of 2021/RG Dated 26.03.2021 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 8861-67 - RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mustafa Kamal, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 415 of 2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raghav Sharma
S/O Romesh Kumar
R/O W.No.21 Near B.D.O Office Kallar Himmti,
Tehsil & District Udhampur

vide Notification No.1947 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

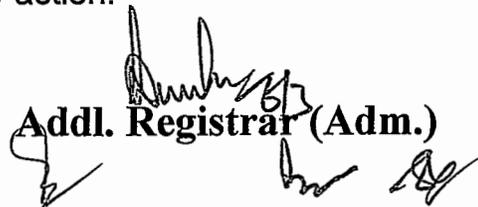
By Order


 Addl. Registrar (Adm.)

No: 8868-75 RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghav Sharma, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

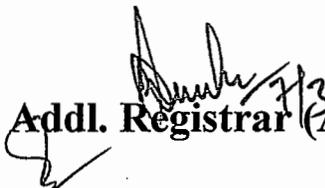
No: 416 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Sharma
S/O Krishan Kumar
R/O VPO Goran, Tehsil & District Samba

vide Notification No.1799 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8876-83- RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Sharma, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 417 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akshay Kumar
S/O Rattan Deep
R/O W.No.2, Tehsil & District Kathua

vide Notification No.1806 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8884-91 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akshay Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 418 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anand Gopal
S/O Madan Gopal
R/O Sunal near play ground, Tehsil Majalta, District Udhampur

vide Notification No.1801 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

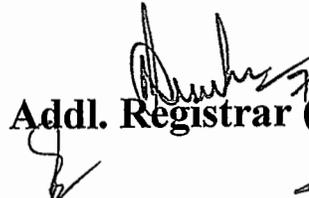
By Order


Addl. Registrar (Adm.)

No: 8892-98 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anand Gopal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 419 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ahzaz UI Haq
S/O Haq Nawaz Mirza
R/O Ladote, P.O. Kalal Kas, Tehsil & District Rajouri

vide Notification No.874 Dated 02.03.2013 has been declared as Absolute/Final.

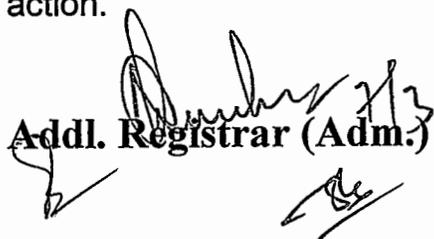
By Order


Addl. Registrar (Adm.)

No: 8905-11 - RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ahzaz UI Haq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 420 ab 2024/RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajid Ali
S/O Manzoor Hussain
R/O Muhalla Peeran, Arai, Tehsil Mandi, District Poonch

vide Notification No.307 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8912-18 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Ali, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

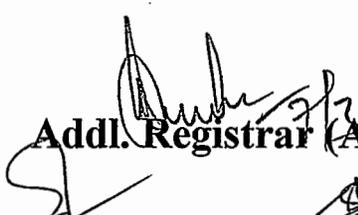
No: 421 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shilpa Sharma
D/O Raj Kumar
R/O Village Bal Shama, Tehsil Sunder Bani, District Rajouri

vide Notification No.766 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8919-25 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shilpa Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

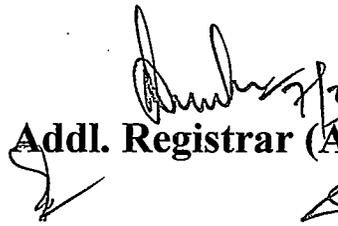
No: 422 of 2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Harithik Singh Rakwal
S/O Kashmir Singh Rakwal
R/O Rehri Jangalwar, Paryote Khellani Tehsil & District Doda

vide Notification No.1864 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8926-32 /RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Harithik Singh Rakwal, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 423 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashray Anand
S/O Vijay Anand
R/O 138-A Shopping Center, Bakshi Nagar, Tehsil & District Jammu

vide Notification No.440 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8933-40 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashray Anand, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 424 of 2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhin Sharma
S/O Ajay Kumar
R/O H.No.33, Sec 6, Lower Roop Nagar, Tehsil & District Jammu

vide Notification No.1814 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

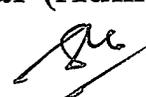
By Order


Addl. Registrar (Adm.)


No: 8941-47 RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhin Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

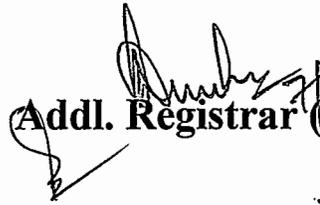
No: 425 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hitesh Bhargav
S/O Harish Chander Sharma
R/O Ward No.16, Shiva Nagar, Tower Lane, Tehsil & District Kathua

vide Notification No.1596 Dated 10.03.2020 has been declared as Absolute/Final.

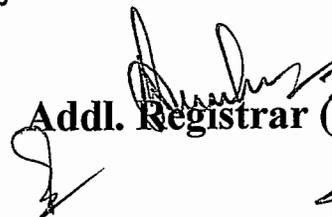
By Order


Addl. Registrar (Adm.)

No: 8948-54 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hitesh Bhargav, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 426ab/2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aditya Vikram Sharma
S/O Ravinder Sharma
R/O H.N.249, Nai Basti, (Satwari), Tehsil & District Jammu

vide Notification No.1354 Dated 26.12.2017 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)


No: 8955-61 /RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aditya Vikram Sharma, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

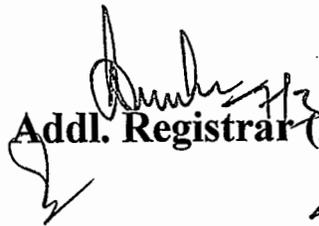
No: 427 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anila Ejaz Shah
D/O Anwar Aftab Shah
R/O Danidhar, Tehsil & District Rajouri,

vide Notification No.917 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

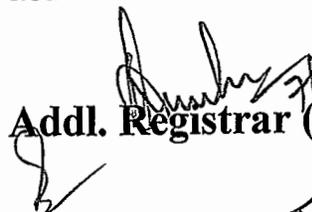
By Order


Addl. Registrar (Adm.)

No: 8962-68 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anila Ejaz Shah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 428 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sadakat Ali
S/O Shoket Ali
R/O Bhainchh, Tehsil Haveli, District Poonch

vide Notification No.419 Dated 05.10.2010 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8969-94 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sadakat Ali, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 429 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammed Rahoof Khan
S/O Mohammed Farooq Khan
R/O Dhebi Dhara, Tehsil Manjakote, District Rajouri

vide Notification No.1499 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 8995-9002 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Rahoof Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 430 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chahat Sharma
D/O Dushyant Sharma
R/O H.No 115, Sector C, Sainik Colony, Tehsil & District Jammu

vide Notification No.1839 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9603-09 -RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chahat Sharma, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 431 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Swarnath

S/O Som Datt

**R/O Vijaypur W.No.13, H. No. 48, Near Vishwakarma Mandir,
Tehsil Vijaypur, District Samba.**

vide Notification No.1376 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9016-16- RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Swarnath, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 4526-24 ad /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Chandraansh Sharma
D/O Sudesh Kumar Sharma
R/O Lehar, Tehsil Pouni, District Reasi

vide Notification No.1473 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

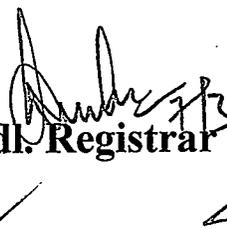
By Order


Addl. Registrar (Adm.)

No: 9017-24 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Chandraansh Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 433 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rushali

D/O Ashok Sharma

R/O Doongi Brahamana, Sasalkote, Tehsil & District Rajouri

vide Notification No.1557 of 2021/RG Dated 17.12.2021 has been declared as Absolute/Final.

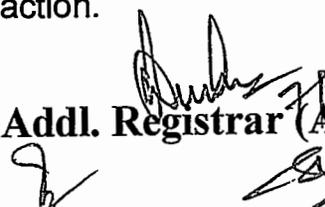
By Order


 Addl. Registrar (Adm.)

No: 9025-31 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record **Ms. Rushali**, Advocate
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

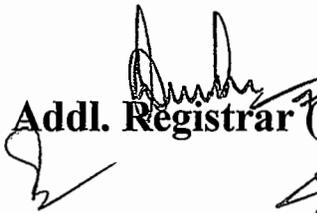
No: 434 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Samsyal
D/O Tarsem Lal
R/O W.No 7 Hiranagar, Tehsil Hiranagar, District Kathua

vide Notification No.975 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

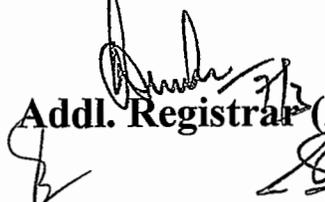
By Order


Addl. Registrar (Adm.)

No: 9032-38 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Samsyal, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 435 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

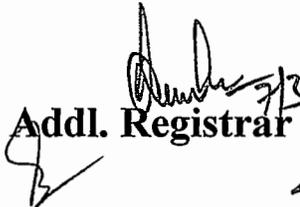
Mr. Suksham Singh

S/O Vir Singh

R/O W.No. 1 Near Sahib Bandgi Ashram, Teshil Bishnah, District Jammu

vide Notification No.676/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

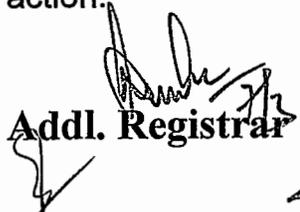
By Order


Addl. Registrar (Adm.)

No: 9039-43 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suksham Singh, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 436 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yasmeen Bano

D/O Amir Hamza

R/O Ward No.1, Fountly Malhar, Tehsil Lohi Malhar District Kathua

vide Notification No.1904 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 9044-50 - RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeen Bano, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 437 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ankush Kohli
S/O Des Raj
R/O Vijaypur Kothi, Tehsil Vijaypur, District Samba .

vide Notification No.44 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)


No: 9051-56 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankush Kohli, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 438 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ambika Bharti
D/O Girdhari Lal
R/O H.No 219 Lane No.1, Mohalla Priyadarshani Nagar, Tehsil & District Jammu

vide Notification No.533/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9063-70- RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambika Bharti**, Advocate
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

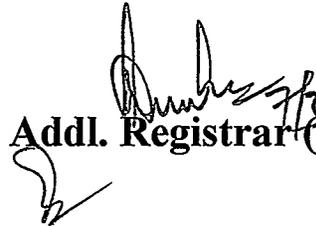
No: 439 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajjad Ahmed
S/O Raiz Ahmed
R/O Village Samote, Tehsil Surankote, District Poonch

vide Notification No.698/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

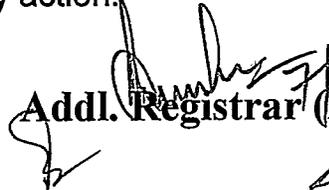
By Order


Addl. Registrar (Adm.)

No: 9071-76 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajjad Ahmed, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 440 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Rehman Mattoo
S/O Mohd Erfan Mattoo
R/O House No.26, Ward No.7, Shaheedi Mohalla,
Tehsil & District Kishtwar

vide Notification No.532/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

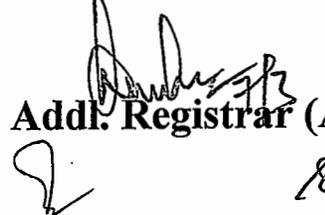
By Order


 Addl. Registrar (Adm.)

No: 9077-84 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rehman Mattoo, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

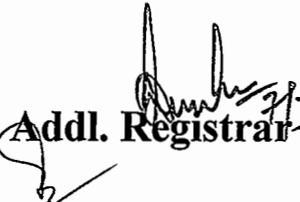
No: 441 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Romaan Shoket Manhas
S/O Shoket Amien Manhas
R/O Samote, W.No.15, Hari Mohalla, Tehsil Surankote, District Poonch

vide Notification No.1684 Dated 16.03.2020 has been declared as Absolute/Final.

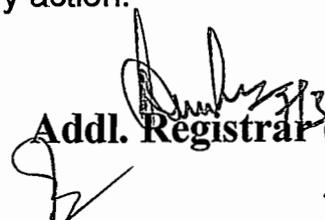
By Order


 Addl. Registrar (Adm.)

No: 9085-92 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Romaan Shoket Manhas, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 442 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sumeet Angural
S/O Janam Raj Angurala
R/O H.No.158, Chand Nagar, Below Gummat, Tehsil & District Jammu

vide Notification No.713/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

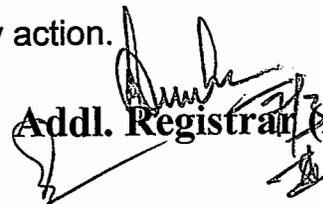
By Order


Addl. Registrar (Adm.)

No: 9093-98 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sumeet Angural**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 443 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anjali Sharma
D/O Sushil Sharma
R/O H.No.540, Lane no.2, Rani Talab, Tehsil & District Jammu

vide Notification No.20 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 9099-9/0 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 444 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

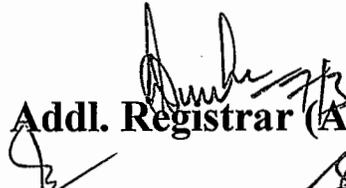
Mr. Reshiv Dev Sharma

S/O Ram Murti

R/O Panthal Road, Matyal, Udhampur Road, Tehsil Katra, District Reasi

vide Notification No.1953 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9110-06 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Reshiv Dev Sharma, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 445 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rishav Khajuria
S/O Rajinder Parshad
R/O Ward No.16, Near Sheep Husbandary Office, Shiva Nagar,
Tehsil & District Kathua

vide Notification No.1963 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

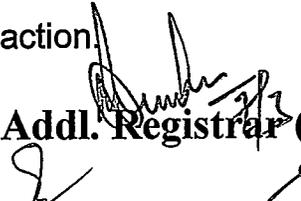
By Order


Addl. Registrar (Adm.)

No: 9107-12 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishav Khajuria, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 446 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ganesh Sharma
S/O Sat Paul Sharma
R/O Bakhar Tehsil Siot District Rajouri

vide Notification No.472 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 9113-20 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ganesh Sharma, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 447 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manveet Singh
S/O Parvinder Singh
R/O H.No.59, Sec 6, Lane 6, Nanak Nagar, Tehsil & District Jammu

vide Notification No.1893 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9131-36 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manveet Singh, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

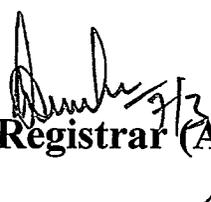
No: 448 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Jaya Bharti Khajuria
D/O Uttar Kumar Khajuria
R/O Near GHS Malad, Sector Billawar, Village Malar,
Tehsil Lohi Malhar, District Kathua

vide Notification No.956 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9137-42 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jaya Bharti Khajuria, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 449 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Avleen Kour
D/O Harbhajan Singh
R/O 49B, Sainik Colony, Tehsil & District Jammu

vide Notification No.1005 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

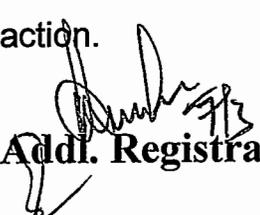
By Order


 Addl. Registrar (Adm.)

No: 9143-50 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Avleen Kour, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

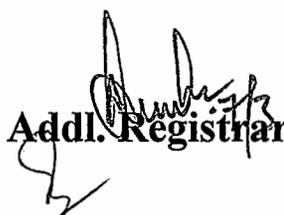
No: 449 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manik Bhardwaj
S/O M. K. Bhardwaj
R/O 41 B/B IInd Extension, Gandhi Nagar, Tehsil & District Jammu

vide Notification No.494 of 2021/RG Dated 29.03.2021 has been declared as Absolute/Final.

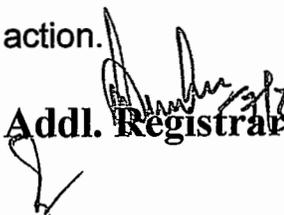
By Order


 Addl. Registrar (Adm.)

No: 9151-56 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manik Bhardwaj, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 450 ab 2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehrul Nisa
S/O Nazir Ahmed Jaral
R/O Bhati Alinbass, Tehsil Pogal Paristan, District Ramban.

vide Notification No. 760 Dated 30.12.2020 has been declared as Absolute/Final.

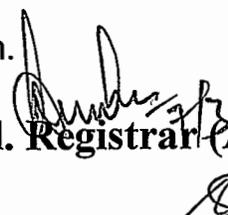
By Order


 Addl. Registrar (Adm.)

No: 9157-64 /RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehrul Nisa**, Advocate
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 451 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjeev Kumar
S/O Som Lal
R/O Mishriwala Road Pakhiana near Satkar Cattle Feed,
Tehsil & District Jammu

vide Notification No.279 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9165-72 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeev Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 452 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shams Un Nisa
D/O Ali Mohd Mala
R/O Gund Hassi Bhat , Lawaypora, Parray Mohalla, Tehsil & District Srinagar

vide Notification No.656 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9173-78 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shams Un Nisa, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 453 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Monisa Manzoor Mir
D/O Manzoor Ahmad Mir
R/O Khwaja Pora Newshehra, Tehsil Eidgah, District Srinagar

vide Notification No.1060 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9179-85 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Monisa Manzoor Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 454 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Malik Fahdul Haq
S/O Mohamad Ashraf Malik
R/O Near Jamia Masjid, Nagam, Tehsil Kokernag, District Anantnag

vide Notification No.1194 Dated 17.11.2018 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9187-94 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Malik Fahdul Haq, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 455 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Henna Muzafar
D/O Muzafar Sultan Dar
R/O Seer Hamdan, Tehsil & District Anantnag

vide Notification No 88 of 2022/RG/LP Dated 24.02.222 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9255-62- RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Henna Muzafar, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

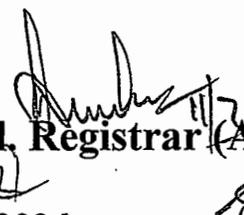
No: 456 of 2024 /RG/LP **Dated:** 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Heena Rafiq
D/O Mohammad Rafiq Baqal
R/O Chattabal, Patlipora, Bakshi Lane, Tehsil South, District Srinagar

vide Notification No.1025 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9264-71 /RG/LP **Dated:** 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Rafiq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

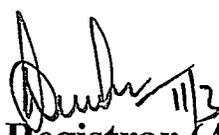
No: 457 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tayba Gulnar Subla
D/O Farhat Hussain Subla
R/O Ashyana Eram, Buchwara Dalgate, Tehsil Khanyar, District Srinagar

vide Notification No.669 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9276-82 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tayba Gulnar Subla, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 458 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hassina Farooq
D/O Farooq Ahmad Shah
R/O Pethpora, Tehsil Narbal, District Budgam

vide Notification No.1309 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9283-9/A RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hassina Farooq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 459 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Khushnama Choudhary
D/O Sh. Manzoor Hussain
R/O Haripora, Tehsil Kangan, District Ganderbal

vide Notification No.1824 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9291-96 - RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushnama Choudhary, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 460 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tabinda Yousuf
D/O Mohd. Yousuf Kharadi
R/O Habba-Kadal, Shalla-Kadal, Wazir Building, Tehsil & District Srinagar

vide Notification No.2013 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

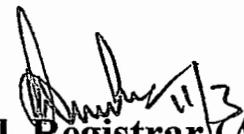
By Order


Addl. Registrar (Adm.)

No: 9297-304 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabinda Yousuf, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 461 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rizwan Yousuf Malik
S/O Mohd Yousuf Malik
R/O Panzan, Tehsil Chadoora, District Budgam

vide Notification No.1152 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9305-11 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rizwan Yousuf Malik, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 462 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Firdoos Ahmad Bhat
S/O Mohmmad Maqbool Bhat
R/O Bhat Mohalla Keegam, Tehsil Drugmulla, District Kupwara

vide Notification No.1856 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

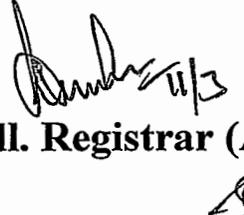
By Order


Addl. Registrar (Adm.)

No: 9312-18 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Firdoos Ahmad Bhat, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 463 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Hussain
S/O Nissar Hussain
R/O Shakar, Tehsil & District Kargil

vide Notification No.539 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9319-25 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Hussain, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 464 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Bilal Ahmad Dar
S/O Sunauallah Dar
R/O Surigam Lolab, Sheikh Mohallah, Tehsil Lalpora, District Kupwara

vide Notification No.1470 of 2021/RG Dated 16.12.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9326-32 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bilal Ahmad Dar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 465 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Basit Ahmad Indrabi
S/O Syed Sharief Ahmad Indrabi
R/O Mir Mohalla Damjan, Tehsil Qazigund, District Anantnag

vide Notification No.1135 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9333-40 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Basit Ahmad Indrabi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 466 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Mohsin Ali
S/O Shabir Ahmad Mir
R/O Mir Mohalla Pallar, Jama Masjid, Tehsil & District Budgam

vide Notification No.620 of 2021/RG Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

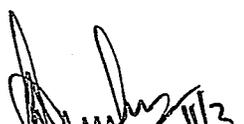
②



No: 9341-46 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Mohsin Ali, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

②



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 467 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jazib Ahmad Yattoo
S/O Gh Hassan Yattoo
R/O Ogmuna, Rather Mohalla, Tehsil Kowarhama, District Baramulla

vide Notification No.594 of 2021/RG/LP Dated 05.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9347-53 - RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jazib Ahmad Yattoo, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 468 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Hussain Kumar
S/O Abdul Salam Kumar
R/O Narupora, Tehsil Kokernag, District Anantnag

vide Notification No.552 of 2021/RG/LP Dated 03.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9354-60 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Hussain Kumar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 469 of 2024 /RG/LP Dated: 12 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Snober Azad
D/O Nisar Ahmad Azad
R/O Kakasathoo Jamalatta, Tehsil South, District Srinagar

vide Notification No.877 Dated 18.10.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)





No: 9361-66 RG/LP Dated: 12 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Snober Azad, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 470 of 2024 /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Manzoor
D/O Manzoor Ahmad Mir
R/O Mohalla Bongam, Tehsil Rajpora, District Pulwama

vide Notification No.1741 Dated 18.03.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9367-74 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 471 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Rasool Kar
D/O Ghulam Rasool Kar
R/O Idd Gha Iqra Lane II, near Aali Masjid, Tehsil & District Srinagar

vide Notification No.1031 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 9377-84- RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Rasool Kar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 472 ab 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rakhshan Sajad
D/O Sajad Hussain Kawa
R/O Sehyar Aali Kadal, Jamalatta, Tehsil & District Srinagar

vide Notification No.1010 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9385-92 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rakhshan Sajad**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 473 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Shafi Bhat
S/O Mohammad Shafi Bhat
R/O Tehsil Tulumulla, District Ganderbal

vide Notification No.931 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

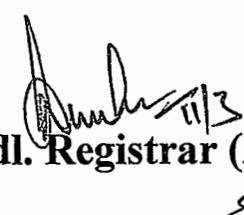
By Order


 Addl. Registrar (Adm.)

No: 9393-400 /RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Shafi Bhat, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 474 of 2024 /RG/LP Dated: 12.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Moazim Sultan
S/O Mohammad Sultan Sofi
R/O Chakloo, Tehsil & District Baramulla

vide Notification No.1112 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)





No: 9403-10 RG/LP Dated: 12.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Moazim Sultan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 475 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Havish Shafi Lone
D/O Mohammad Shafi Lone
R/O Khalifa Pora, Tehsil Khanyar, District Srinagar

vide Notification No.116 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 9415-21 — RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Havish Shafi Lone, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 476 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javaid Iqbal Lone
S/O Mohd Iqbal Lone
R/O Shah-pora Bala, Chorwan, Tehsil Gurez, District Bandipora

vide Notification No. 39 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

Ⓜ



No: 9422-29. RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javaid Iqbal Lone, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 477 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Hafiz
D/O Hafiz Ullah Wani
R/O Ompora, Tehsil & District Budgam

vide Notification No.132 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)





No: 9430-36 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hafiz**, Advocate
for information and necessary action.


 Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

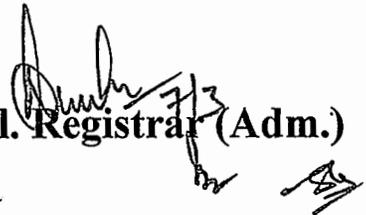
No: 478 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Imtiyaz Ahmad Rather
S/O Abdul Ahad Rather
R/O Chanthan Chekpora, Tehsil Beerwah, District Budgam

vide Notification No. 1469 Dated 06.03.2020 has been declared as Absolute/Final.

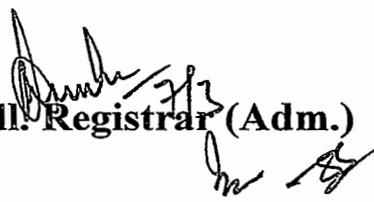
By Order


Addl. Registrar (Adm.)

No: 9437-43 — RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Rather, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

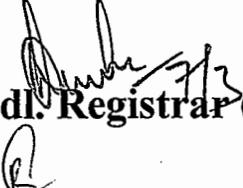
No: 479 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahreem Tariq Masoodi
D/O Syed Tariq Ahmad Masoodi
R/O Kawadara, Sheikh-ul-Alam Colony, Tehsil Khanyar, District Srinagar

vide Notification No.1062 of 2022/RG/LP Dated 28.07.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9444-51 /RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahreem Tariq Masoodi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 480 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hadiya Rasheed
D/O Abdul Rasheed Hajam
R/O Kawoosa Khalisa Tang Mohalla, Tehsil Narbal, District Budgam

vide Notification No.583/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9452-57 - RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi .
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hadiya Rasheed, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 481 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Marufa Jareerah
D/O Sofi Gulam Mohmmad
R/O Mughal Masjid, Hawal, District Srinagar

vide Notification No.753 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 9458-65- RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
4. Secretary, Bar Council of India, New Delhi .
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marufa Jareerah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 482 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahmeena Farooq
D/O Farooq Ahmad Bhat
R/O Repora, Tehsil Lar, District Ganderbal

vide Notification No.1686 Dated 16.03.2020 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9466-73- RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Farooq, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 483 of 2024 /RG/LP Dated: 18.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahroze Ahmad Mir
S/O Ab Samad Mir
R/O Kawarhama, Aastan Mohalla, Tehsil Tangmarg, District Baramulla

vide Notification No.880 Dated 17.10.2018 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

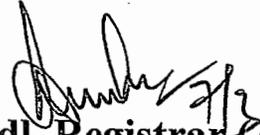




No: 9474-81 /RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahroze Ahmad Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 484 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mursaleen Gul
D/O Ghulam Rasool Shah
R/O Namlabal, Rajab Shah Colony, Tulbagh, Tehsil Pampore, District Pulwama

vide Notification No.49 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)





No: 9482-86 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mursaleen Gul, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 485 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tawheeda Habib
D/O Habib Ullah Dar
R/O Nangerpora, Mughama, Tehsil Kunzer, District Baramulla

vide Notification No.115 of 2021/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9487-94 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tawheeda Habib, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 486 of 2024/RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fozia Shafi
D/O Mohamed Shafi Shah
R/O Khansahib, Tehsil Khansahib, District Budgam

vide Notification No. 579/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

②



No: 9495-502 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Fozia Shafi, Advocate
.. ...for information and necessary action.


Addl. Registrar (Adm.)

②



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

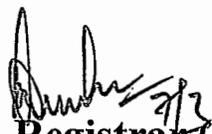
No: 487 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Azhr U Din
S/O Mohammad Akbar Sheikh
R/O Tadid Mohallah, Check Kanispora, Tehsil & District Baramulla

vide Notification No.135 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9803-04 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Azhr U Din, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 489 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahrukh Ishaq
S/O Mohd Ishaq Chandail
R/O Dallah, Housing Colony Phase-2nd, Tehsil & District Udhampur

vide Notification No.1197 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9545-52- RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahrukh Ishaq, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 490 of 2024 /RG/LP Dated: 13 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Rashid
S/O Abdul Rashid Sheikh
R/O Mohalla Khawaja Sahib, Tehsil & District Baramulla

vide Notification No.1266 of 2021/RG Dated 16.11.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 9553-60 - RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rashid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 491 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Habib
S/O Habib Ullah Rather
R/O Akhzar, Avenue Sector-2, Ellahi Bagh, Tehsil Eidgah, District Srinagar

vide Notification No. 507 of 2021/RG Dated 31.03.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9561-66- RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Habib, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

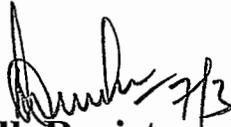
No: 492 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Mohtasim
S/O Syed Manzoor Ahmed
R/O Munawarabad, District Srinagar

vide Notification No.771 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)
 

No: 9567-73 - RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Mohtasim, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)
 

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 493 ab 2024 /RG/LP Dated: 13 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asima Amin
D/O Mohd Amin Nazki
R/O Latter Masjid, Safa Kadal, Tehsil Eidgah, District Srinagar

vide Notification No. 529/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

②



No: 9574-80 RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asima Amin**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

②



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 494 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Rasheed Bhat
S/O Ab Rasheed Bhat
R/O Aishmuqam, Mir Mohalla, Tehsil Pahalgam, District Anantnag

vide Notification No.1000 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)





No: 9581-86 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Rasheed Bhat, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 495 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rabia Aziz
D/O Abdul Aziz Teli
R/O Batapora, Tehsil & District Shopian

vide Notification No.797 Dated 20.09.2019 has been declared as Absolute/Final.

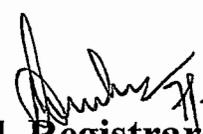
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Addl. Registrar (Adm.)

No: 9587-94 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Aziz, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 496 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Saima Akhter
D/O Gulam Mohe Din Dar
R/O Umarabad Zainakote, Tehsil South, District Srinagar

vide Notification No.776 Dated 30.12.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)





No: 9595-603 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Akhter, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)





HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 497 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Shah
S/O Gh. Rasool Shah
R/O Tarathpora, Aliabad, Tehsil Ramhal, District Kupwara

vide Notification No. 1206 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9504-10 - RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Shah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 498 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sakib Altaf
S/O Altaf Hussain
R/O House No.1, Shaheen Lane, Near Tawheed Masjid Soura, Awantha Bhawan, Tehsil Eidgah, District Srinagar

vide Notification No. 2054 of 2023/RG/LP Dated 13.09.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

②



No: 9611-16 - RG/LP Dated: 18.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sakib Altaf, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

②



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 499 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Ashraf Wani
S/O Muhammad Ashraf Wani
R/O Lal Bazar, Barkat Lane Botshah Mohalla, Tehsil Eidgah, District Srinagar

vide Notification No.1071 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9617-23 - RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Ashraf Wani, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 500 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Affiftul Qubra Andrabi
D/O Syed Mohammad Hafiz Andrabi
R/O Karimabad, Peer Mohalla, Tehsil & District Pulwama

vide Notification No.2010 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9624-30 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Affiftul Qubra Andrabi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 501 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arshad Ahmad Bhat
S/O Gh. Mohd Bhat
R/O Bhat Mohalla Laribal, Tehsil Kakapora, District Pulwama

vide Notification No.1843 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9631-36 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Ahmad Bhat, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 502 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suheem Wahid
S/O Abdul Wahid
R/O Mominabad, Lane-1, Batamaloo, New District Court Complex, Tehsil & District Srinagar

vide Notification No.872 Dated 18.10.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9637-43 RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suheem Wahid**, Advocate
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 563 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazia Wahid
D/O Abdul Wahid
R/O Moninabad, Lane No.1, Batmaloo By-Pass New Court Complex, Tehsil & District Srinagar

vide Notification No.863 Dated 18.10.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9644-51 - RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Wahid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 488 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Nazir Wani
S/O Nazir Ahmad wani
R/O Gojwara Tulwari, Tehsil & District Srinagar

vide Notification No.855 Dated 18.10.2019 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9505-11- RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Nazir Wani, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 504 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Sareer
S/O Sareer Ahmad Sofi
R/O Gulshan Hayat, Tehsil Pantha Chowk, District Srinagar

vide Notification No.725 Dated 19.09.2019 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9670-76 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Sareer, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 505 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chowdhary Furkan Anis
S/O Anis Ahmed Chowdhary
R/O Rawalpura Fair Banks Colony Lane D,
Tehsil Chanpora-Natipora District Srinagar

vide Notification No.475 of 2021/RG/LP Dated 29.03.2021 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9677-83 RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chowdhary Furkan Anis, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * * * *

NOTIFICATION

No: 506 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Maqbool Bhat
S/O Mohmad Maqbool Bhat
R/O Marat Gam, Tehsil Handwara, District Kupwara

vide Notification No.1170 Dated 15.11.2018 has been declared as Absolute/Final.

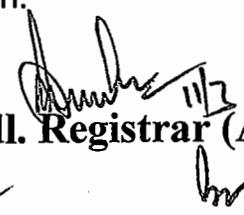
By Order


Addl. Registrar (Adm.)

No: 9184-90 /RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Maqbool Bhat, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 411 of 2024 /RG/LP Dated: 11.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Sameen
S/O Rafiq Ahmad Reshi
R/O Sadiqabad, K.P Road Near Post Office, Tehsil & District Anantnag

vide Notification No.1913 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 8803-10 — RG/LP Dated: 11.03.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Sameen, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 507 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javeed Ahmad Khan
S/O Gh. Rasool Khan
R/O Awoora, Khan Mohalla, Tehsil & District Kupwara

vide Notification No.284 Dated 16.07.2015 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9692-9070 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javeed Ahmad Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 508 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ovais Ahmad Rather
S/O Gh Mohammad Rather
R/O Bumthan, Ratherpoa, Tehsil & District Anantnag

vide Notification No.1084 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)


No: 9198-705 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ovais Ahmad Rather, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 509 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Suraya Bashir
D/O Bashir Ahmad Dar
R/O Furrah Mirbazar, Dangerpora, Tehsil & District Anantnag

vide Notification No.7150 of 2021/RG/LP Dated 19.07.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9706-12 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Suraya Bashir, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
 * * * * *

NOTIFICATION

No: 510 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Stanzin Itzes Chosket
D/O Nema Stanzin
R/O Besthang House, Shey, Tehsil & District Leh

vide Notification No.1175 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

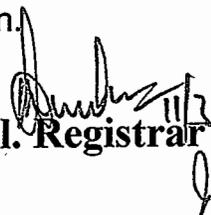
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Addl. Registrar (Adm.)

No: 9730-36- RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Itzes Chosket, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 511 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abdul Majeed Zargar
S/O Gh Mohi –Ud-Din Zargar
R/O H.No.110, Sabah Lane, Lal Bazar, Botashah Mohalla,
Tehsil & District Srinagar

vide Notification No.1829 of 2023/RG/LP Dated 06.09.2023 has been declared as Absolute/Final.

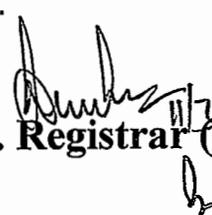
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Addl. Registrar (Adm.)

No: 9737-43 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Majeed Zargar, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 512 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Yasin Malik
S/O Yasin Sadiq Malik
R/O Hum Shali Bugh, Tehsil Yaripora, District Kulgam

vide Notification No.145 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9744-52 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Yasin Malik, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 513 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Ahmad Bhat
S/O Noor Mohd Bhat
R/O Narbal, (Sunderabad) Magam, Tehsil Narbal, District Budgam

vide Notification No. 37 of 2022/RG/LP Dated 23.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9753-60 - RG/LP Dated: 13.03.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Ahmad Bhat, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 514 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Idrees Mushtaq
S/O Mushtaq Ahmad Bhat
R/O Qazigund, Gousia Market, Tehsil Qazigund District Anantnag

vide Notification No.1034 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9761-66 RG/LP Dated: 13.03.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Mushtaq, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 515 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rutba Mir
D/O Gh Mohammad Mir
R/O Brein Guri, Mohalla, Tehsil Khanyar, District Srinagar

vide Notification No.1096 of 2021/RG Dated 14.09.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9767-74 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 517 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Haroon Khalid
S/O Khalid Latief
R/O Nowgam, Kandi, Kalas, Tehsil & District Baramulla

vide Notification No.458 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9863-70- RG/LP Dated: 13.03.2024

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Khalid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 518 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Maqsood Ahmad Mir
S/O Mohammad Yousuf Mir
R/O Mir Mohalla, Bundzoo, Tehsil & District Pulwama

vide Notification No.93 Dated 17.06.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9872-76 - RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmad Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 519 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Owais Ahmad Lone
S/O Abdul Rashid Lone
R/O Mujgund, Rehmat-U-LLah Colony Tehsil Shaltang, District Srinagar

vide Notification No.1949 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9872-84 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Lone, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 520 ab 2024 -/RG/LP Dated: 13 .03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sofi Tajamul Islam
S/O Ab Rashid Sofi
R/O Nowhara, Tehsil & District Pulwama

vide Notification No.832 Dated 26.12.2013 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9888-95 RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sofi Tajamul Islam, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 521 ab 2024 - /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mir Adil Rashid
S/O Abdul Rashid Mir
R/O Waterhail Dangar Mohalla, Tehsil Khansahib, District Budgam

vide Notification No.611/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9896-903 RG/LP Dated: 13.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Adil Rashid, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 522 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammed Idrees Bhat
S/O Nazir Ahmad Bhat
R/O House No.1, Lane No.2, Iqbal Colony, Wanbal Nowgam,
Tehsil Chanapora, District Srinagar

vide Notification No.1937 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 9904-10- RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Idrees Bhat, Advocate**
for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 523 ab 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hina Sarwar
D/O Mohmad Sarwar Khan
R/O Ranbirpora, Tehsil Mattan, District Anantnag

vide Notification No.1051 of 2023/RG/LP Dated 01.06.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)


No: 9911-16 - RG/LP Dated: 13 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hina Sarwar, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

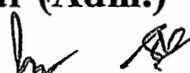
No: 524 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Mehr Ul Nisa Kazmi
D/O Syed Mureed Hussain
R/O Niloosa, Qazipora, Tehsil Boniyar, District Baramulla

vide Notification No.276 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

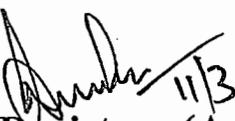
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Addl. Registrar (Adm.)


No: 9917-24 - RG/LP Dated: 13.03.2024

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1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Mehr Ul Nisa Kazmi, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

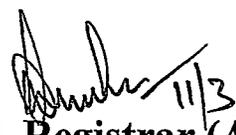
No: 525 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pervaiz Amin Wani
S/O Mohd. Amin Wani
R/O Batpora Vailoo Gasrun, Tehsil Pahloo, District Kulgam

vide Notification No.1375 of 2021/RG Dated 17.11.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9963-70 RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pervaiz Amin Wani, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 526 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Aarif Shah
S/O Gh. Nabi Shah
R/O Gundbal, Andergam, Tehsil Pattan, District Baramulla

vide Notification No.1920 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9971-76- RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Aarif Shah, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 527 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Simran Qayoom
D/O Abdul Qayoom Kathjoo
R/O Naidyar Rainawari, Tehsil Khanyar, District Srinagar

vide Notification No.702/2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9977-84 RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Simran Qayoom, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 528 ab 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveed Es Sehar
S/O Gh. Hassan Rather
R/O Yamrach Teshil Yaripora District Kulgam

vide Notification No.633/2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order


 Addl. Registrar (Adm.)

No: 9985-91 /RG/LP Dated: 14.03.2024

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Es Sehar, Advocate**
for information and necessary action.


 Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 529 of 2024 /RG/LP Dated: 13.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Saqib Ansari
S/O Mohammad Shafi Sheikh
R/O Reshipora, Tehsil & District Kulgam

vide Notification No.1997 of 2022/RG/LP Dated 14.11.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10008-15 /RG/LP Dated: 14.03.2024

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1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Saqib Ansari, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 530 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mehraj UI Bashir
S/O Bashir Ahmad Laway
R/O Laroo, Tehsil & District Kulgam

vide Notification No. 96 Dated 22.10.2020 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9992-98 RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj UI Bashir ziz, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 531 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faizan Majid
S/O Abdul Majid Dharzi
R/O Braripora, Khan Kahi, Sokhta, Nabakadal, Tehsil & District Srinagar

vide Notification No. 454 of 2021/RG/LP Dated 05.06.2021 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 9999-10007 RG/LP Dated: 14 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Majid, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 532 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Hussain Malla

S/O Gh. Hussan Malla

R/O Gund Hassi Bhat ParrayPora, Tehsil Shaltang, District Srinagar

vide Notification No.1779 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Addl. Registrar (Adm.)

No: 10016-23 RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Hussain Malla, Advocate**
.....for information and necessary action.

Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

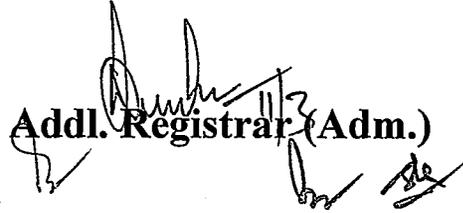
No: 533 ab 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Hamid
S/O Ab Hamid Thoker
R/O Gudoora, Tehsil & District Pulwama

vide Notification No. 18 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10024-31 - RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Hamid, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATIONNo: 534 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sohail Ahmad Mir
S/O Sh. Abdul Majeed Mir
R/O Seriguo Danger Pora, Mir Mohalla, Tehsil Pattan, District Baramulla

vide Notification No.2006 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10032-36 RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sohail Ahmad Mir, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

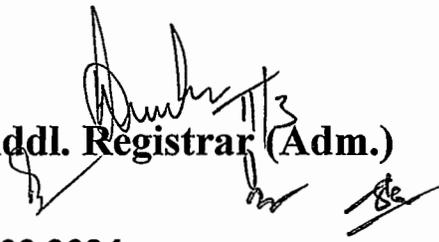
No: 535 of 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wakil Ahmad Parray
S/O Dilawar Ahmad Parray
R/O Katipora Chersoo, Tehsil Awantipora, District Pulwama.

vide Notification No. 366 of 2023/RG/LP Dated 14.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10037-44 RG/LP Dated: 14 .03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wakil Ahmad Parray, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 536 of 2024 - /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mariya Bashir
D/O Bashir Ahmad Mir
R/O Trissa Safapora, Raheem Aabad, Tehsil Lar, District Ganderbal

vide Notification No. 178 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10063-70 - RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mariya Bashir, Advocate**
for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: S37 ah 2024 /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Javid Ahmad Khan
S/O Abdul Rehman Khan
R/O Utterpora, Harpora, Tehsil & District Shopian

vide Notification No.748 Dated 19.09.2019 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10071-76- RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Javid Ahmad Khan, Advocate**
.....for information and necessary action.


Addl. Registrar (Adm.)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
 (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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NOTIFICATION

No: 538 ab 2024 - /RG/LP Dated: 14.03.2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shuby Rehman
D/O Ab Rehman Ahangar
R/O Kulgam, Near Clock Tower, Tehsil & District Kulgam

vide Notification No.130 of 2022/RG/LP Dated 25.02.2022 has been declared as Absolute/Final.

By Order


Addl. Registrar (Adm.)

No: 10077-84 - RG/LP Dated: 14.03.2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shuby Rehman, Advocate**
for information and necessary action


Addl. Registrar (Adm.)